

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 32098/2013

UPSC Petitioner(s)

VERSUS

AJIT KUMAR SINGH & ORS Respondent(s)

(with interim relief and office report)

Date : 21/04/2015 This petition was called on for hearing today.

For Petitioner(s) Ms. Niketa Shrivastava, Adv.
Ms. Binu Tamta, Adv.

For Respondent(s) Mr. Kaushal Yadav, Adv.
Mr. Shrish Kumar Misra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 and 3 have already filed the
counter

affidavit as gets revealed from the perusal of the office report.

The learned counsel for the petitioner shall within a period
of three weeks file the fresh particulars of the respondent No. 2
and he shall also take appropriate steps for the service of notice
to him within the same period. Dasti in addition is permitted to be
served through the Trial Court the particulars of which shall be
furnished by the learned counsel for the petitioner within the
period prescribed above.

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.04.22

List again on 10.8.2015.

12:25:59 CEST
Reason:

(M K HANJURA)
Registrar

MG